

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

आयकर अपील सं. / ITA Nos. 1638, 1639, 1640 & 1641/PUN/2018
निर्धारण वर्ष / Assessment Years : 2006-07, 2007-08, 2008-09 & 2009-10

Thermax Limited
14, Mumbai Pune Road,
Wakdewadi, Pune-411 003.
PAN : AAAC3910D

.....अपीलार्थी / Appellant

बनाम / V/s.

The Assistant Commissioner of Income Tax,
Circle-10, Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Withdrawal Applications
Revenue by : Shri Vitthal Bhosale

सुनवाई की तारीख / Date of Hearing : 07.07.2021
घोषणा की तारीख / Date of Pronouncement : 07.07.2021

आदेश / ORDER

These four appeals preferred by the common assessee emanates from the different orders of the Ld. CIT(Appeals)-6, Pune dated 30.08.2018 for the assessment years 2006-07 to 2009-10 as per the grounds of appeal on record.

2. In all these appeals captioned above, the assessee submitted that he wants to withdraw the appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act,

2020 (‘the VSV Act’) and has filed withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **all the appeals of the assessee are dismissed as withdrawn.**

Order pronounced on 07th day of July, 2021.

Sd/-
INTURI RAMA RAO
ACCOUNTANT MEMBER

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 07th July, 2021
SB

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT (Appeals)-6, Pune.
4. The Pr. CIT-5, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “ए” बेंच,
पुणे / DR, ITAT, “A” Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	07.07.2021	Sr.PS/PS
2	Draft placed before author	07.07.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		